PROCEEDING OF THE HIGH POWERED COMMITTEE MEETING HELD ON 24.08.2021 AT 04:15 PM THROUGH BLUE JEANS PURSUANT TO THE ORDER OF THE HON'BLE SUPREME COURT OF INDIA DATED 07.05.2021 IN SUO MOTU WRIT PETITION (C) No.1 OF 2020

PRESENT

Hon'ble Sri Justice Joymalya Bagchi, Executive chairman, APSLSA, Amaravati

Hon'ble Sri Justice A.V.Sesha Sai, Chairman, APHCLSC, Amaravati

Sri Kumar Vishwajeet, IPS, Principal Secretary, Home Department, Government of A.P.

Sri Mohd. Ahsan Reza, IPS, Director General of Prisons and Correctional Services, A.P.

The Committee perused report dated 23.08.2021 submitted by the Director General of Prisons and Correctional Services. Report shows that 18 eligible prisoners have been released in compliance of the earlier resolution dated 24.07.2021 of the High Powered Committee. It further shows that 68 prisoners who are aged 65 years and suffering from ailments are yet to be released for want of interim bail orders.

- 1) Having perused the report, it is resolved the Director General of Prisons and Correctional Services shall take steps for release of the aforesaid aged/ailing 68 prisoners and the District Legal Services Authorities shall inform the said prisoners either directly or through their respective sureties about their rights to get interim bail/remission. Progress report in this regard be filed on the next date by the authorities concerned.
- 2) Adequate medical facilities and social distancing norms like sanitation and arrangement of masks etc., in the jails shall be continued.

- 3) It is resolved that RTPCR tests be conducted in respect of all new prisoners, who are admitted to prisons and those who tests positive be isolated from other prisoners and be given medical treatment, if necessary.
- 4) Resolved that vaccination drive of the prisoners and prison staff be aggressively pursued and completed as early as possible and report in that regard be furnished on the next date.
- Resolved that the e-mulkath facility as is provided in District Jail, Vijayawada, be extended forthwith to Central Prisons and other District Jails in the State of Andhra Pradesh. Director General of Prisons and Correctional Services is requested to file a report in this connection on the next date.
- 6) Having noted the suggestions made by Commonwealth Human Rights Initiative (CHRI), it is resolved that the data in the proformae, as furnished by CHRI, relating to prisoners may be uploaded in the website of Jail Department in order to maintain transparency and accessibility of the data to the public. Director General of Prisons and Correctional Services is requested to take necessary steps and do needful in this connection.

7) It is resolved to hold next meeting on 07.10.2021.

HON'BLE SRI JUSTICE JOYMALYA BAGCHI,

EXECUTIVE CHAIRMAN,

AP STATE LEGAL SERVICES

AUTHORITY,

AMARAVATI

PRINCIPAL SECRETARY

(HOME)

HON'BLE SRI JUSTICE A.V.SESHA SAI,

CHAIRMAN,

HIGH COURT LEGAL SERVICES

COMMITTEE,

AMARAVATI